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Title : Need to expedite the negotiations with NSCN(IM) faction to find out an early solution for restoring peace in Nagaland.

SHRI W. WANGYUH KONYAK (NAGALAND): Through Ceasefire extension, all the time, peace is prevailing in the State of Nagaland barring few incidents because of the continuing Ceasefire Extensions, a sense of peace and normalcy is increasingly being seen in Nagaland. People are growing more and more confident and this sense of well being has encouraged them to take up various social and economic activities. Tourists and visitors to the state, including various Central Government Officials, are often amazed at the major changes brought about in the life of the people within this short period of peace brought about after the Ceasefire agreement was first signed in 1997. Thus, our people are now demanding that peace be allowed to prevail permanently.

I want to make it very clear the stand of State Government of Nagaland, Democratic Alliance of Nagaland (DAN) Policy is equi-closeness with all Factions and Government has formed a Consultative Committee on Peace (CCP). Through CCP Government had contacted all the Factions and requested them to come to the negotiation table with Government of India for amicable solution of vexed Naga Political Problem. The duty of State Government is to act as a facilitator between the Government of India and the contending parties. Now that NSCN (IM) had submitted its proposal to the Government of India for which Government of India has taken serious note. Government of India should try to solve the issue as early as possible.

Therefore, I urge upon the Government of India to expedite the dialogue in serious manner and solve the vexed Naga Political Issue honourably and acceptable to all sections of Naga People.

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